

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Cr. Appeal (DB) No. 132 of 2021

1. Binod Oraon			
2. Jagjeevan Singh	---	---	Appellants
	Versus		
The State of Jharkhand	---	---	Respondent

CORAM:     **Hon'ble Mr. Justice Aparesh Kumar Singh**  
              **Hon'ble Mrs. Justice Anubha Rawat Choudhary**  
              Through: Video Conferencing

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For the Appellants:	Mr. Birendra Kumar, Advocate
For the Respondent:	Mr. Ravi Prakash, A.P.P

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04 / 07.09.2021     Learned counsel for the appellants Mr. Birendra Kumar is present.

Learned counsel for the State Mr. Ravi Prakash is also present.

2.     The present appeal has been filed against the judgment of conviction and order of sentence dated 26.03.2021 passed in NDPS Case No. 20/2017 arising out of Ratu P.S. Case No. 106/2017 by the court of learned Additional Judicial Commissioner-XVII, Ranchi, whereby these two appellants along with one Docha Hassa have been convicted for the offence punishable under section 18 (b) read with section 29 of NDPS Act and they have been sentenced to undergo rigorous imprisonment for ten years with a fine of Rs. 1.00 lakhs and default sentence. However, they have been acquitted of the charge under section 17(b) of the NDPS Act.

3.     Admit.

4.     Call for the lower court records in connection with NDPS Case No. 20/2017 from the court of learned Additional Judicial Commissioner-XVII, Ranchi.

5.     The prayer for suspension of sentence made through I.A. No. 3547 of 2021 shall be considered after receipt of the lower court records.

6.     Office is directed to find out whether co-convict Docha Hassa has preferred any criminal appeal before this Court and if so, tag that case with the instant appeal.

8.     Let a copy of this order be communicated to the court concerned through 'FAX'

**(Aparesh Kumar Singh, J)**

**(Anubha Rawat Choudhary, J)**

Ranjeet/